

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 115
(IB)-970(PB)/2020

IN THE MATTER OF:

DMI Finance Pvt Ltd

...

Applicant/Petitioner

Vs

Raheja Developers Ltd.

...

Respondent

Order under 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 16.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. K. Datta, Kinshuk Chatterjee, Kushal Bansal,
Srishti Gupta, Advocates
For the Respondent : Mr. Sudipto Sarkar, Sr. Advocate,
Mr. Gaurav Mitra, Ms. Manmeet Kaur,
Mr. Yashvardhan Bandi, Ms. Shreya, Advocates

ORDER

The petitioner side is at liberty to file additional affidavit. Both the parties shall file written submissions by next date of hearing.

List on 02.02.2021.

Sdl-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

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Sdl-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)